

(a) the number of Income Tax assessees in whose cases demand for more than rupees one lakh is outstanding in the Income Tax Department, Delhi, year-wise, for the last two years and the amount of actual demand thereof; and

(b) the steps taken to recover the outstanding demand?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K.

GADHVI): (a) Information relating to Income Tax assessees of Delhi charge, in whose cases demand is outstanding for more than Rs. 1 lakh, year-wise and the actual demand, will have to be collected from the field formations which will involve huge efforts and time. If any such information about any particular assessee is required, the same can be collected and made available to the Hon'ble Member. However, information regarding assessees of Delhi charge who owe more than Rs. 10 lakhs as Income-tax to the Department is given below:—

Year	No. of assessee	Demand outstanding (Rs. in crores)
<u>1986</u>		
(as on 31.3.86)	320	314.83
<u>1987</u>		
(as on 31.3.87)	459	471.03

(b) Depending upon the facts and circumstances of each case, appropriate steps, according to law, are taken from time to time by the concerned authorities for recovery reduction of outstanding demand. These steps include, inter-alia, requesting the appellate authorities for expeditious disposal of the pending appeals. These also include resorting to the proceedings under section 226(3) of the Income-tax Act and attachment of movable and immovable properties after issuing recovery certificates to the Tax Recovery Officer under section 222 of the Income-tax Act.

#### Opening of Bank branches in Maharashtra

2599. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether Government have asked nationalised banks not to open new branches in Maharashtra;

(b) if so, the reasons therefor; and

(c) the period upto which this ban is likely to remain in force?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No, Sir.

(b) and (c). Do not arise.

#### Development of Agro-forestry

2600. SHRI MURLIDHAR MANE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to develop agro-forestry scheme;

(b) if so, the details thereof;

(c) the steps taken by Government to encourage the farmers and rural landless under this schemes; and

(d) whether under 'Tree Patta' scheme the allotment of land for tree plantation is